

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
FLOWLINE INSTRUMENTATION PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Flowline Instrumentation Private Limited
2.	Date of incorporation of corporate debtor	23/05/2002
3.	Authority under which corporate debtor is incorporated / registered	RoC-Karnataka Bengaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007KA2002PTC030541
5.	Address of the registered office and principal office (if any) of corporate debtor	No.A-291, II Stage, Peenya Industrial Estate, Bengaluru, Karnataka-560058
6.	Insolvency commencement date in respect of corporate debtor	23.10.2019 (Order copy received on 28.10.2019)
7.	Estimated date of closure of insolvency resolution process	20.04.2020(180 days from the Corporate Insolvency Resolution Process commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hari Babu Thota IBBI/IPA-002/IP-N00084/2017-18/10225
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.9, 9th Main, 2nd Block Jayanagar, Bengaluru-560 011 Cell +91 9740237291/ 080-26579977 E-mail Id: csharibabuthota@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.9, 9th Main, 2nd Block Jayanagar, Bengaluru-560 011 Cell +91 9740237291/ 080-26579977 E-mail: flowlinecirp@gmail.com
11.	Last date for submission of claims	11.11.2019 (i.e.14 days from the date of receipt of Order i.e.28th October, 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Flowline Instrumentation Private Limited on 23.10.2019.**



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28/10/2019

Place : Bengaluru



Hari Babu Thota

Interim Resolution Professional

IBBI/IPA-002/IP-N00084/2017-2018/10225